

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01378/2017

Chandigarh, this the 8th day of March, 2018

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

Pradeep Kasni, aged 59 years, IAS, Officer on special Duty, Haryana State Land Use Board, (designate), resident of # 511, Sector 16, Chandigarh (Group A Class I)

....Applicant

(Present: Applicant in person)

VERSUS

State of Haryana through Chief Secretary Haryana, 4th Floor, Haryana Main Secretariat, Sector 1, Chandigarh.

....Respondent

Present: Mr. Samarvir Singh, Advocate)

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The challenge in the instant Original Application (O.A.), preferred by applicant Pradeep Kasni, IAS, Haryana Cadre (since retired) is to the impugned order dated 22.08.2017 (Annexure A-1), whereby he was transferred against a newly created post as Officer on special duty, Land Use Board, Haryana, along with other 15 officers, by the Competent Authority. He has further prayed for a direction to the respondents to post him to a cadre post, as per his entitlement & seniority, and to release his salary, on various grounds, mentioned therein, in the main O.A.

2. On the contrary, the respondents have refuted the claim of the applicant, and filed written statement, wherein it was claimed that the transfer of the officers, including the applicant, was on administrative grounds and in public interest. However, they have

denied all the allegations, and grounds contained in the O.A., and prayed for its dismissal.

3. We have heard the applicant, learned counsel for the respondents and gone through the record with their valuable help.

4. What cannot possibly be disputed here is that during the pendency of the instant O.A., the applicant has already retired from service on 28.02.2018, on attaining the age of superannuation and his salary has also been paid to him, by the Competent Authority, in pursuance of the direction of this Tribunal.

5. Therefore, since the applicant has already retired from service w.e.f. 28.02.2018, on attaining the age of superannuation, and he has received his salary, so the instant O.A., challenging the impugned transfer order has become infructuous, which is hereby dismissed as such.

6. Needless to mention, that in case the applicant still remains aggrieved by any action of the respondents, with regard to his monetary benefits, or otherwise, then he would be at liberty to avail appropriate remedy for redressal of his grievances, in accordance with law.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 08.03.2018

‘mw’